

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL


24.04.2007

OA No. 49/2006

Mr. P.N. Jatti, Counsel for applicant.
Mr. B.N. Sandu, Counsel for respondents.

Heard the learned counsel for the parties.

The OA is disposed by a separate order, for the reasons recorded therein.


(J.P. SHUKLA)
MEMBER (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 24th day of April, 2007

ORIGINAL APPLICATION NO.49/2006

CORAM :

HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Karan Singh
s/o Shri Champan Singh,
r/o Ganeshpura,
Post Jain Gurukul School,
Beawar.

By Advocate : Shri P.N.Jatti

... Applicant

Versus

1. Union of India through
Secretary to the Govt.,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi.
2. Principal Chief Post Master General,
Rajasthan Circle,
Jaipur.
3. Postmaster General,
Ajmer Region,
Ajmer.
3. Supdt. of Post Offices,
Beawar Division,
Beawar.

By Advocate : Shri B.N.Sandu

... Respondents

ORDER (ORAL)

PER HON'BLE MR.J.P.SHUKLA

At the very outset, learned counsel for the applicant produced a copy of the decision rendered by this Bench of the Tribunal in OA 477/2005, Mangla Ram v. Union of India & Ors., on 31.5.2007, and contended that the present OA is

squarely covered with the aforesaid case and the relief granted in that case may also be granted in the present OA also. Learned counsel for the respondents also agreed to the same.

2. Accordingly, in view of the decision rendered by this Tribunal in OA 477/2005 (supra), the present OA is also partly allowed and the respondents are directed to accord regularization to the applicant on Group 'D' post notionally from 12.04.1991, when the DOP Scheme was put into effect for regularization. However, actual benefits shall be accorded to the applicant on completion of three years from 12.04.1991. No order as to costs.


(J.P. SHUKLA)
MEMBER (A)

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